

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).6683-6684/2014

SOMNATH CHAKRABORTY AND ANR.

Appellant(s)

VERSUS

APPOLLO GLENEAGLES HOSP. LTD & ORS.

Respondent(s)

(With office report)

Date : 05/12/2014 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPREFor Appellant(s) Mr. Ranjan Mukherjee,Adv.
Mr. S.C. Ghosh,Adv.
Mr. S. Bhowmick,Adv.For Respondent(s) Mr. C.U. Singh,Sr.Adv.
Mr. Pratap Venugopal,Adv.
Ms. Surekha Raman,Adv.
Ms. Supriya Jain,Adv.
Mr. Gaurav Nair,Adv.
Ms. Niharika,Adv.
For M/s. K. J. John & Co.

Mr. Kabir Shankar Bose,Adv.
For Mr. Anip Sachthey,Adv.

Mr. Avijit Bhattacharjee,Adv.

Mr. Mithilesh Kumar Singh,Adv.UPON hearing the counsel the Court made the following
O R D E R

Pursuant to our order dated 23.7.2014 these appeals were listed today.

We heard Mr. Ranjan Mukherjee, learned counsel for the appellants and Mr. Pratap Venugopal, learned counsel for Respondent

No.1.

The only grievance raised by Mr. Venugopal, appearing on behalf of Respondent No.1, was that the copy of the sketch furnished was blurred. Mr. Mukherjee straight away handed over clear copy of the sketch (original sketch and a copy thereof) to enable the learned counsel for Respondent No.1 to express their confirmation.

In view of the said development today, we direct Respondent No.1 to inspect the records and express its confirmation within two weeks from today. On such confirmation, to be conveyed to the appellants, the Respondent No.1 shall also take necessary steps for drafting the Conveyance Deed and take approval for its execution before the registering Authority, within five weeks.

Needless to state that the Competent Authority shall not cause any delay in enabling the parties to execute the Conveyance Deed.

It is also made clear that the appellant and all those who are bound to execute the Conveyance Deed should make themselves present in the Office of the Registrar as per the date and time intimated by Respondent No.1 for the execution of the Conveyance Deed.

For further directions call on 15.01.2015.

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER